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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**

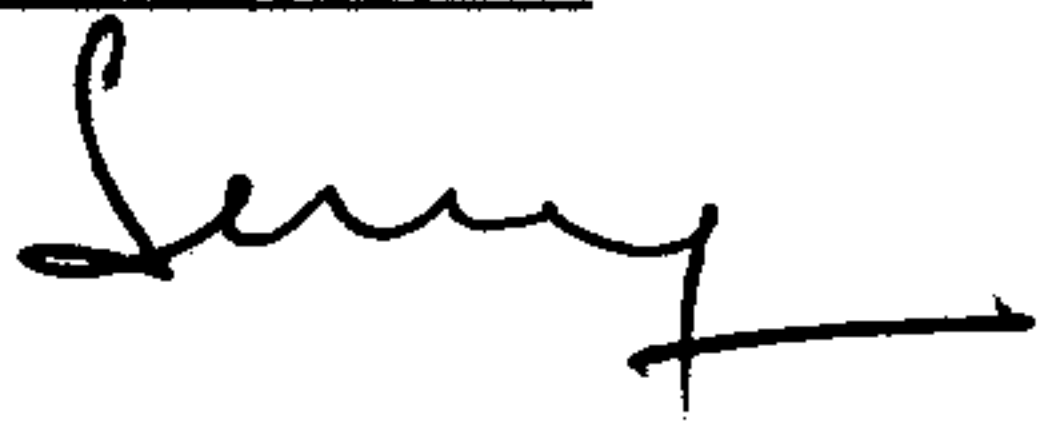
**TP 119/2016
in C.P. No. 23/397-398/NCLT/AHM/2015**

Coram: **Hon'ble Ms MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2018**

Name of the Company: Dhiren Pratapmal Bhandari
V/s.
DB Shapriya Construction Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Sudhir Mehta	Advocate	Petitioner/ Appellant	
2.				

ORDER

Advocate Mr. Sudhir Mehta is present for the Petitioner

Ld. Lawyer appearing on behalf of petitioner submitted that Hon'ble Appellate Tribunal passed an order restoring the company petition TP 119/397-398/NCLT/AHM/2016 (New) and CP 23/397-398/CI. B/MB/2015 (OLD) and accordingly the Appellant will be given one opportunity to amend the Company Petition for making specific averments with regard to the alleged transfer of shares from Dr. B.S. SreeKumar .


The Petitioner shall file proof of service of copy of petition on Respondent.

The Petitioner as well as Registry is directed to serve a fresh notice of date of hearing on Respondent along with the copy of order under acknowledgment and shall file the proof of service.

The Respondent shall file its objections, if any, within **two** weeks by serving an advance copy to the petitioner.

List the matter on for hearing before admission.

List the matter on 04.02.2019.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 14th , December 2018.